

ITEM NO.54

COURT NO.11

SECTION XIA

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SI.A. 10/2016 in I.A. No. 16/2012 in Civil Appeal No(s).
1944/1993

ANAND S.BIJI

Appellant(s)

VERSUS

STATE OF KERALA & ORS

Respondent(s)

(for direction and office report)

Date : 05/02/2016 This application was called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE PINAKI CHANDRA GHOSE

HON'BLE MR. JUSTICE AMITAVA ROY

Counsel for parties Ms. Pinky Anand, ASG
Ms. Sunita Sharma, Adv.
Mrs. Rekha Pandey, Adv.
Mr. R.S. Nagar, Adv.
Mr. R.R. Rajesh, Adv.
Mr. D. S. Mahra, AOR

Mr. Gaurav Sharma, Adv.
Mr. Dhawal Mohan, Adv.
Mr. Prateek Bhatia, Adv.

Mr. Arvind Kumar Sharma, AOR
Ms. Malini Poduval, AOR

Mr. Himinder Lal, AOR
Mr. Ramesh Babu M. R., AOR
Mr. Aftab Ali Khan, AOR

Mr. G. Prakash, AOR

Ms. Nidhi, AOR

UPON hearing the counsel the Court made the following
O R D E R

It has been submitted by Ms. Pinky Anand, learned ASG that the matter concerning the same issue has already been taken up and decided by the Bench presided over by Hon. Dipak Misra, J. by order dated 18.01.2016. It is also submitted that the present matter may be placed before Their Lordships so that the same be taken up and decided accordingly.

In view of the submission made, the Registry is directed to list the matter on Friday, the 12th February, 2016 before an appropriate Bench, after obtaining instructions from Hon'ble the Chief Justice of India.

(R.NATARAJAN)
Court Master

(SNEH LATA SHARMA)
Court Master